GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

LOK SABHA

UNSTARRED QUESTION NO. 3515

ANSWERED ON-10.08.2021

FUNCTIONING OF PANCHAYATI RAJ INSTITUTIONS

3515. SHRIMATI POONAM MAHAJAN: SHRI G.M. SIDDESHWAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether it is a fact that the Government has set some fixed norms recently to examine the functioning of Panchayati Raj Institutions in the country;
- (b) if so, the details thereof;
- (c) the details of the number of proposals received by the Government to release funds under Panchayat Raj Yojana and the action taken by the Government thereon during the last three years and the current year, State-wise; and
- (d) whether the Government is considering to provide additional funds to improve the functioning of Panchayati Raj Institutions and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL)

- (a) & (b) The Constitution of India envisages for Panchayats to function as institutions of selfgovernment and prepare plans and implement schemes for economic development and social justice. Accordingly, Ministry of Panchayati Raj (MoPR) seeks to make Panchayati Raj Institutions (PRIs) an effective, efficient and transparent vehicle for local governance, social change and public service delivery mechanism meeting the aspirations of local population through policy interventions, advocacy, capacity building, persuasion and financial support. To strengthen functioning of PRIs across the country, MoPR has launched eGramSwaraj (https://egramswaraj.gov.in), a user friendly web-based portal, which aims to bring in better transparency in the decentralised planning, progress reporting, financial management, workbased accounting and details of assets created. Further, for ensuring timely audit of Panchayat accounts i.e. receipts and expenditures of Gram Panchayats, MoPR has rolled out an online application – AuditOnline (https://auditonline.gov.in). This application not only facilitates the auditing of Panchayat accounts but also provides for maintaining of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft auditparas etc. and thus ensures proper maintenance of accounts by Panchayats to improve transparency and accountability.
- (c) There is no scheme of Panchayat Raj Yojana in the Ministry of Panchayati Raj. MoPR has been providing programmatic support for strengthening of PRIs and capacity building of Elected Representatives and functionaries of PRIs to improve their functioning and

effectiveness and make them self reliant. These programs are specifically focused on addressing the critical gaps that constrain the functioning of Panchayats, facilitating democratic planning and decision making through People's participation, and strengthening the institutional structure of Panchayats.

The Government has launched the core Centrally Sponsored Scheme (CSS) of Rashtriya Gram Swaraj Abhiyan (RGSA), which is being implemented from 2018-19 to 2021-22, with the primary aim of developing governance capabilities of PRIs to deliver on Sustainable Development Goals (SDGs) with the main thrust on convergence with Mission Antyodaya and emphasis on strengthening PRIs in the 117 Aspirational districts. The scheme of RGSA extends to all States/Union Territories including institutions of Rural Local Government in Non-Part-IX areas. Details of Annual Action Plan (AAP) approved of the States/Union Territories and funds released thereunder during the year 2018-19, 2019-20, 2020-21 and current year 2021-22 (upto month of July) under the scheme of RGSA are at **Annexure**.

(d) Article 280 (3) (bb) of the Constitution of India provides for the Finance Commission to make recommendations regarding the measures needed to augment the Consolidated Fund of a State to supplement the resources of the Panchayats in the State on the basis of the recommendations made by the Finance Commission of the State. Accordingly, to improve the functioning of Panchayati Raj Institutions, funds have been recommended by Central Finance Commissions successively.

Funds released by Government in pursuance of recommendations of Central Finance Commission are as under:-

(Figures in Rs. Crore)

Central Finance Commission	Award period	Recommendation	Released
14 th	2015-20	2,00,292.20	183278.54
15 th (Interim)	2020-21	60,750.00	60,559.00
15 th (Final Report)	2021-26	2,36,805.00	8923.80*

*Till 6th August, 2021

Annexure

Annexure referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 3515 answered on 10.08.2021.

State/ Union Territory-wise details of Annual Action Plan (AAP) approved and funds released during year 2018-19, 2019-20, 2020-21 and 2021-22 under scheme of Rashtriya Gram Swaraj Yojana

(Rs. in Crore)

		1		T				(Rs. in Crore)	
Sl.	State/Union	2018-19		2019-20		2020-21		2021-22	
No.	Territory	AAP	Released	AAP	Releas	AAP	Released	AAP	Released
		approved		approved	ed	approved		approved	
1	Andaman &	1.5	-	1.69	-	1.253	-	2.255	-
1	Nicobar Island								
2	Andhra Pradesh	128.54	67.69	183.84	-	203.489	22.339	497.13	-
3	Arunachal	40.72	33.19	46.58	39.59	15.65	-	-	-
3	Pradesh								
4	Assam	77.27	39.21	76.02	23.22	88.14	26.1159	131.44	-
5	Bihar	108.02	4.25	76.24	-	105.71	-	268.9	23.433
6	Chhattisgarh	25.87	7.24	37.29	-	36.57	4.0395	64.873	7.929
7	Dadra & Nagar	1.628	-	2.9	-	4.55	-	6.94	-
	Haveli								
8	Daman & Diu	1.21	-	0.89	-				
9	Goa	4.39	-	3.71	-	3.7163	-	5.495	0.594
10	Gujarat	27.92	-	55.09	-	20.24	-	55.07	-
11	Haryana	55.55	6.99	136.48	-	188.534	9.89	241.09	-
12	Himachal	19.18	17.26	127.95	10	128.18	22.098	164.43	-
	Pradesh								
13	Jammu &	49.51	25.06	197.21	6.19	173.48	25	281.1	-
	Kashmir								
14	Jharkhand	28.53	4.49	34.62	-	28.659	2.34	90.35	-
15	Karnataka	66.08	-	71.03	-	116.7	0.439	195.11	29.1495
16	Kerala	51.78	7.68	52.81	-	44.34	8.129	52.79	-
17	Ladakh	_	-	-	-	8.594	2.1485	8.6	-
18	Lakshadweep	-	-	-	-	1.1418	-	-	-
19	Madhya Pradesh	215.29	62.79	229.84	85.48	320.809	71.42	355.89	47.1075
20	Maharashtra	102.54	11.54	119.71	8.44	233	66.76	222.79	-
21	Manipur	20.6	9.25	15.51	4.54	7.7	3.4127	9.288	_
22	Meghalaya	9.86	4.44	15.02	2.63	16.906	3.967	34.863	_
23	Mizoram	10.97	9.85	9.88	0.503	13.585	21.185	16.52	_
24	Nagaland	8.76	7.89	10.14	3.94	11.27	3.7217	26.38	-
25	Odisha	50.68	-	28.55	-	21.49	2.937	30	-
26	Puducherry	-	-	4.01	-	4.667	-	-	-
27	Punjab	98.93	29.68	91.12	-	89.875	13.45	71.54	-
28	Rajasthan	61.81	25.57	83.31	-	103.04	12.981	144.52	-
29	Sikkim	11.29	5.08	11.80	5.095	15.069	4.7475	16.283	-
30	Tamil Nadu	96	57.6	190.37	5.3	282.78	56.875	307.37	39.8922
31	Telangana	66.75	-	279.52	-	242.868	12	272.34	_
32	Tripura	7.5	2.77	16.51	-	14.176	2.5304	29.828	-
33	Uttar Pradesh	249.24	57.14	842.45	169.92	598.55	32.5407	565.5	83.08
34	Uttarakhand	37.37	33.05	62.80	23.79	42.68	26.751	49.59	-
35	West Bengal	91.59	54.94	98.24	44.1	115.53	33.52	106.9	15.14

Sub-Total	1826.878	584.65	3213.13	432.74	3302.942	491.3379	4325.183 6	246.325
Other	-	13.62	-	0.16	-	8.5902	-	-
Implementing								
Agencies/Others								
Total	1826.878	598.27	3213.13	432.90	3302.942	499.9281	4325.183 6	246.325

⁽⁻⁾ Funds have not been released or approved.
